

SL No. 88

Jagriti Bhattacharya
Filed By
Abhishek Shaw

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, FINANCE CENTRE
3rd FLOOR, NEW TOWN, KOLKATA
(Under Section 18(1) read with Sections 14 and 15 of The
National Green Tribunal Act, 2010)
Original Application No. of 2024/EZ**

In the matter of :-

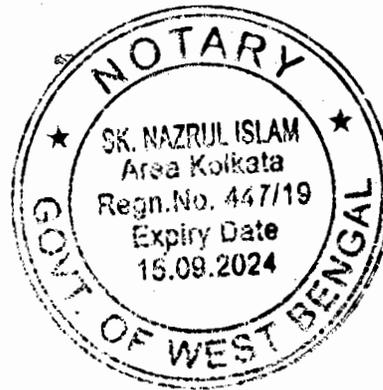
Jagriti Bhattacharya

.....Applicant

Versus

The State of West Bengal &Ors.

..... Respondents



Advocate-on-record

Abhishek Shaw

High Court at Calcutta

Mobile-7980253126

Email-id ankurshaw94@gmail.com

02 AUG 2024

Jagriti Bhattacharya
Filed By
[Signature]

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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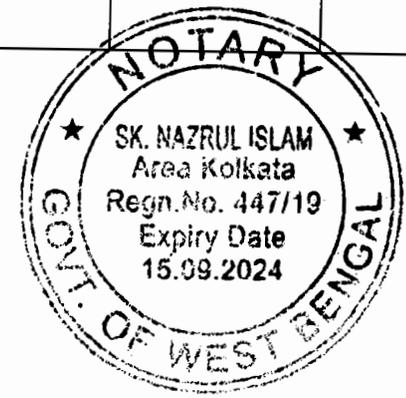
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Jagriti Bhattacharya
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Abhinav

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(Under Section 18(1) read with Sections 14 and 15 of The
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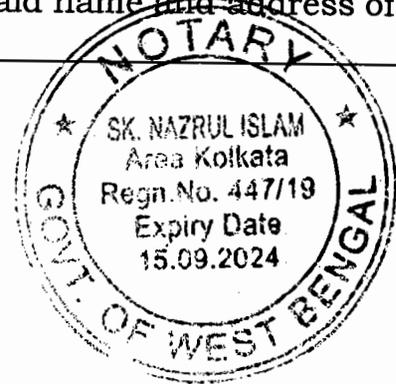
Versus

The State of West Bengal & Ors.

..... Respondents

LIST OF DATES

Sl. No.	Dates	Events
1.	14 th February, 2024	The petitioner was shocked and surprised to notice that the digging process have been initiated by the private respondents and construction operations for installation of bore-well thereat have been commenced`
2.	27th March, 2024	Written representations made by the petitioner to the respondent authorities to take steps to stop the digging process of the private respondents and the construction operations for installation of bore-well thereat
3.	16th April, 2024	The petitioner made an application under the Right to Information Act, 2005
4.	3rd May, 2024	Your petitioner was informed by DLGWRA, North 24 Parganas that 'no permit' was granted by the office at the said name and address of the unit.



Jagriti Bhattacharya
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**BEFORE THE NATIONAL GREEN TRIBUNAL,
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(Under Section 18(1) read with Sections 14 and 15 of The
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.....Applicant

Versus

The State of West Bengal &Ors.

..... Respondents

SYNOPSIS

The present application, inter alia, has been filed before the Hon'ble National Green Tribunal for directions to stop the digging process and construction operations of the borewell at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028. Huge boring machines have been brought at the said site to bore the soil for the purpose of installation of borewell pumps and digging operations of the borewell have been commenced without any permission and/or sanction from the concerned authorities which are required to be obtained before initiation of the boring process.

The indiscriminate and unplanned digging of borewell is completely affecting the environment, the soil and groundwater level. The ground water is an important part of the environment and it cannot be wasted and/or mis-utilized at the whims and fancies of the private respondents

The respondent authorities however, did not take any step, whatsoever for reasons unknown to the applicant despite being aware of the illegal digging construction and subsequent functioning of the borewell. Immediate measures are required to be taken by this Hon'ble Tribunal to stop the illegal digging process and construction operations of the borewell and to protect and preserve the environment.

The private respondents have indulged in illegal and wrongful extraction of ground water resulting in lowering of the ground water level and environmental depletion.



Jagriti Bhattacharya
Filed by
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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, FINANCE CENTRE
3rd FLOOR, NEW TOWN, KOLKATA
(Under Section 18(1) read with Sections 14 and 15 of The
National Green Tribunal Act, 2010)
Original Application No. of 2024/EZ**

BETWEEN

Jagriti Bhattacharya, daughter of
Gora Chand Bhattacharya, residing at
57/2, Shyamnagar Road, P.O. - Bangur, P.S. -
Dum Dum, Kolkata - 700057.

Email Id : advj.bhattacharya@outlook.com

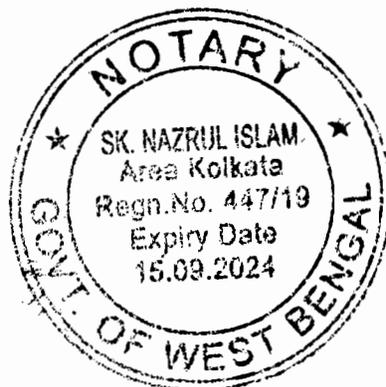
....Applicant

Versus

1. The State of West Bengal,
service through the Additional Chief
Secretary, Department of
Environment, Prani Sampad
Bhawan, 5th Floor, Block - LB-II, Salt
Lake, Sector-III, Bidhannagar,
Kolkata- 700106.

Email Id : psecy.env-wb@gov.in

2. Additional Chief Secretary,
Department of Environment, Prani



Jagrifi Bhattacharya
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[Signature]

Sampad Bhawan, 5th Floor, Block -
LB-II, Salt Lake, Sector-III,
Bidhannagar, Kolkata- 700106.

Email Id : psecy.env-wb@gov.in

3. Chief Environment Officer,
Department of Environment,
PraniSampad Bhawan, 5th Floor,
Block - LB-II, Salt Lake, Sector-III,
Bidhannagar, Kolkata- 700106.

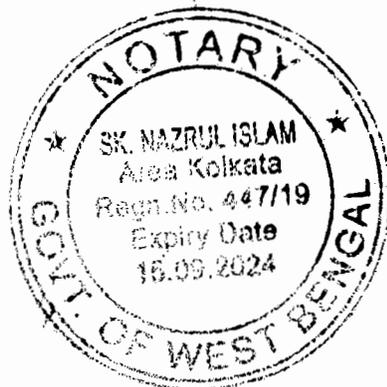
Email Id : environmentwb@gmail.com

4. West Bengal Pollution Control
Board, service through the
Chairman, Paribesh Bhawan, Plot
No. 10A, Block No.LA, Sector-III,
Bidhannagar, Kolkata- 700106.

Email Id : chrnm.wpcb-wb@bangla.gov.in

5. Member Secretary, West
Bengal Pollution Control Board,
Paribesh Bhawan, Plot No. 10A,
Block No.LA, Sector-III, Bidhannagar,
Kolkata- 700106.

Email Id : ms.wpcb-wb@bangla.gov.in



Jagriti Bhattacharya
Filed By
Dhar
Dhar

6. Director, State Water Investigation Directorate, West Bengal, Nirman Bhawan, Top Floor, Salt Lake City, Kolkata – 700091.

Email Id : directorswid@gmail.com

7. South Dum Dum Municipality, service through the Executive Officer, Dumdum Road, Nagerbazar, Kolkata-700074.

Email : southdumdum74@gmail.com

8. Chairman, South Dumdum Municipality, Dumdum Road, Nagerbazar, Kolkata- 700074.

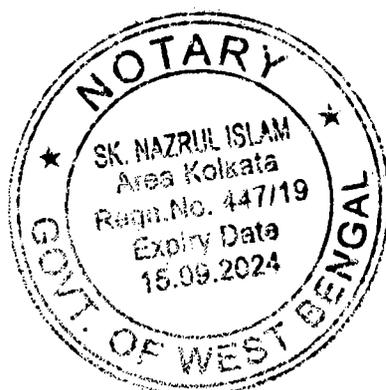
Email Id : sdml10@gmail.com

9. Commissioner of Police, Barrackpore Police Commissionerate having his office at *B.T. Road near Latbagan Main Gate Chiriamore, Barrackpore, Kolkata – 700120.*

Email : bkppolicecommissionerate@gmail.com

10. Officer-in-Charge, Dumdum Police Station, having office at 39/1 Post Office Road, Gorabazar, Rajbari, *Dum Dum*, Kolkata - 700028

Email Id : dumdumps@gmail.com



Jagriti Bhattacharya

Filed By

A. B. B. M.

11. Member Secretary, Central Ground Water Authority having his office at CGWA, 18/11, Jamnagar House, Mansingh Road, New Delhi-110011, E-mail-megwa-cgwb@nic.in.

12. Regional Director, Central Ground Water Board, Eastern Region office at at Bhujalika, C P Block-6 Sector-V, Bidhannagar, Kolkata, West Bengal 700091, email : rder-cgwb@nic.in

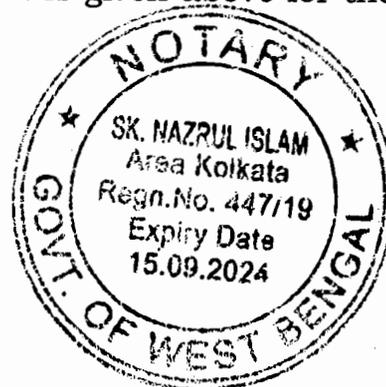
13. Emami City Apartment Owners' Association, having office at 2, Jessore Road, Golpark, Kolkata - 700028.

14. Mahadev Dev, father's name not known to your petitioner, residing at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028.

.... Respondents

MOST RESPECTFULLY SHEWETH: -

1. The address of the applicant is given above for the service of notices of the application.



Jagdish Shaltacharya
Filed By
Rahul
Ran.

2. The address of the respondents are given above for the service of the notices of the application.

3. The applicant above named begs to present the original application challenging inaction on the part of the respondent concerned for not taking the measures to take steps to stop the digging process of the private respondents and the construction operations for installation of bore-well thereat.

4. **POINTS OF LAW :-**

In the facts and circumstances of the case stated herein below, the following substantial questions of law have arisen for adjudication by this Hon'ble Tribunal.

1. Whether the respondent authorities are justified in allowing illegal extraction of ground water at the Emami City, situated at 2, Jessore Road, Golpark, Kolkata - 700028?
2. Whether the concerned respondent authorities are under a legal duty to protect and preserve the environment against the blatant violation of the Water (Prevention and Control) Act and other pollution laws?
3. Whether the respondent authorities are under a statutory and legal duty and obligation to stop illegal and wrongful

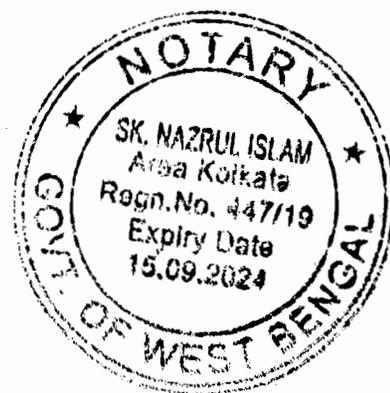


Jagriti Bhattacharya
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Abha
Adv.

extraction of ground water at the Emami City, situated at
2, Jessore Road, Golpark, Kolkata – 700028?

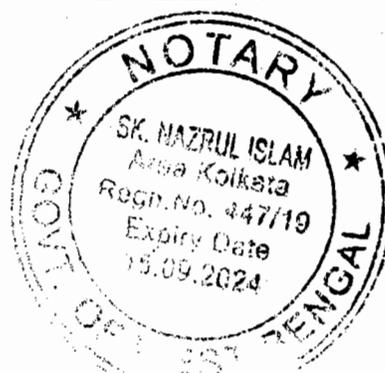
5. **FACTS OF THE CASE :-**

- a. Your petitioner is an Advocate practicing at the Hon'ble High Court at Calcutta. Your petitioner is a social worker and an environmental activist.
- b. Your petitioner on or about 14th February, 2024, during her visit at the Emami City, situated at 2, Jessore Road, Golpark, Kolkata – 700028, was completely shocked, surprised and bewildered to notice that digging process have been initiated and construction operations for installation of borewell thereat have been commenced.
- c. Your petitioner noticed that huge boring machines have been brought at the said site to bore the soil for the purpose of installation of borewell pumps.
- d. Your petitioner states that the said digging and construction activities of the borewell were being done at the instance of the private respondents and some other board members of Emami City Apartment Owner's Association.



Jagriti Bhattacharya
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Adh.

- e. Upon noticing the aforesaid digging and boring activities, your petitioner approached the private respondents and sought to enquire as to whether such digging and boring activities are being done after obtaining permission and sanction from the concerned authorities but the private respondents refused to give any reply to your petitioner allegedly on the ground that the private respondent are not at all answerable to your petitioner.
- f. Your petitioner states that the said digging operations of the borewell commenced without any permission and/or sanction from the concerned authorities which are required to be obtained before initiation of the boring process.
- g. Your petitioner states that the digging construction and subsequent functioning of the borewell is therefore absolutely and wholly illegal and it's against the law relating to digging of borewell.
- h. Your petitioner states and submits that the private respondents have indulged in illegal extraction of ground water.
- i. In the aforesaid situation and having no other alternative, your petitioner made a written representation on 27/03/24 to the concerned authorities to take immediate action to stop



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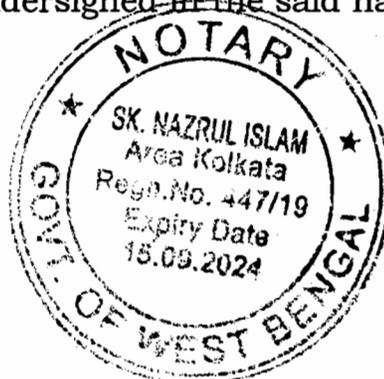
the said borewell. Copy of the written representations dated 27/03/24 alongwith postal receipts and track reports are annexed hereto and marked with the letter "A" collectively.

j. In a bid to gather information, your petitioner on 16/04/2024 made an application under Section 6 of the Right to Information Act, 2005, copies whereof are annexed hereto and marked with the letter "B".

k. In spite of receipt of the aforesaid written representation, the respondent authorities took no step and/or action to stop the digging operations for installation of the borewell.

l. In the 2nd week of May, 2024, your petitioner by a letter dated 6th May, 2024 was informed by the P.A. to the Director, State Water Investigation Directorate that the RTI application made by your petitioner has been transferred to the Geologist, Geological Sub-Division III-D, SWID, to provide reply to your petitioner. A copy of the letter dated 6th May, 2024 is annexed hereto and marked with the letter "C".

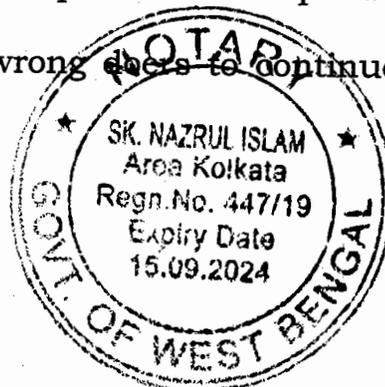
m. By communication dated 3rd May, 2024, your petitioner was informed by the Member Secretary, DLGWRA, District - North 24 Parganas and Geologist, Geological Sub-Division III-D, Barasat that 'No Permit' was granted from the office of the undersigned in the said name and address of the unit. A



Jagriti Bhattacharya
Filed By
Asha
Adv.

copy of the letter dated 3rd May, 2024 is annexed hereto and marked with the letter "D".

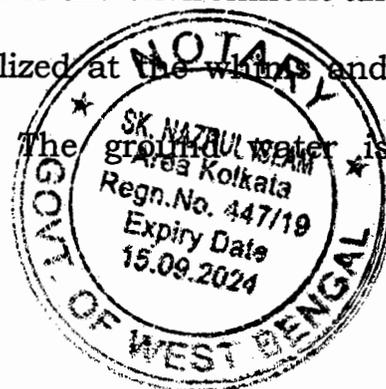
- n. Your petitioner last week, verbally was informed by the officer of the respective authorities that they will not be able to take any action/steps in this regard, without order of the Tribunal.
- o. Your petitioner states and submits that the aforesaid activities of the private respondents are seriously affecting the environment. The indiscriminate and unplanned digging of borewell is completely affecting the environment, the soil and groundwater level.
- p. The respondent authorities have, however, turned a blind eye and a deaf ear in the present matter.
- q. For reasons unknown, the respondent authorities have not taken any action and/or steps and/or measures against the wrong doers despite being aware and/or having notice of the same.
- r. The inaction on the part of the respondent authorities have encouraged the wrong doers to continue with their digging



Jagdish Bhattacharya
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process, construction operations resulting in extraction of the ground water.

- s. Your petitioner states that the present application has been filed, inter alia, due to the inaction and/or non-action on the part of the respondent authorities in allowing the illegal extraction of the ground water.
- t. Your petitioner submits that the ground water forms an important part of the environment and helps in ecological balance
- u. Your petitioner also submits that the respondent authorities are under statutory duty and obligation to stop the construction of the borewell. It is really alarming that an environmental resource is being lost due to the deliberate and/or intentional inaction on the part of the respondent authorities who have remained as mere spectators towards the illegal activities of the private respondents of extraction of groundwater.
- v. Your petitioner further states and submits that the ground water is an important part of the environment and it cannot be wasted and/or mis-utilized at the whims and fancies of the private respondents. The ground water is therefore



Jagriti Bhattacharya
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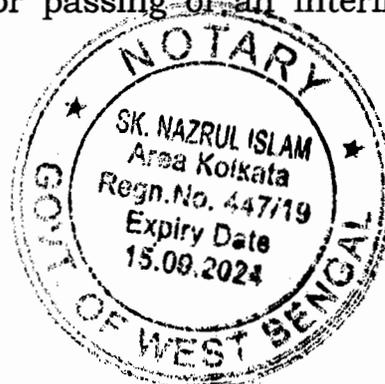
required to be protected for a proper and healthy environment.

w. Your petitioner submits that no person has any legal right and/or authority to construct a borewell and take out the underground water therefrom.

x. Your petitioner submits that under the aforesaid facts and circumstances, it is a fit case wherein this Learned Tribunal should exercise its powers and jurisdiction under the National Green Tribunal Act, 2010 and pass an order to protect, preserve and conserve the ground water and environment.

y. Your petitioner submits that if the illegal extraction of the ground water is allowed to be operated, the ground water level would be severely lowered which would cause irreparable loss and injury and there would be great danger to the environment and blatant violation of the Water (Prevention and Control) Act and other pollution laws.

z. Your petitioner submits that there exists an immediate necessity for passing of an interim order by this Learned



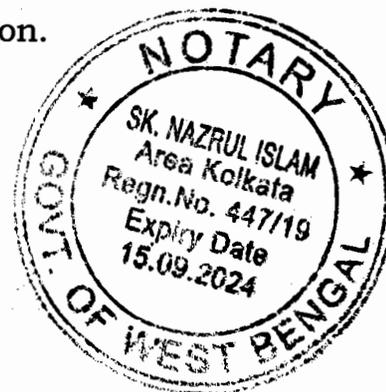
Jagriti Bhattacharya

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Tribunal since the illegal activities are going on each and every day.

- aa. In the absence of an appropriate order and/or direction by this Learned Tribunal, the private respondents would continue with the illegal and wrongful extraction of the ground water. The valuable ground water would be lost in a span of time.
- bb. Your petitioner has made out a strong prima facie case for intervention of this Learned Tribunal. There is extreme urgency in the matter since the illegal activities are being carried out each and every day. The balance of convenience is in favour of passing interim order.
- cc. Your petitioner craves leave to amend, alter and modify the grounds if necessary.
- dd. There is no other alternative and/or efficacious and speedy remedy available to your petitioner and the relief as prayed for hereinbelow if granted would save and protect, preserve and conserve the ground water and the environment.
- ee. Your petitioner has not moved any application and/or filed any other case or proceeding before any Court of law on the same and similar cause of action.



Tajiri Phattacharya

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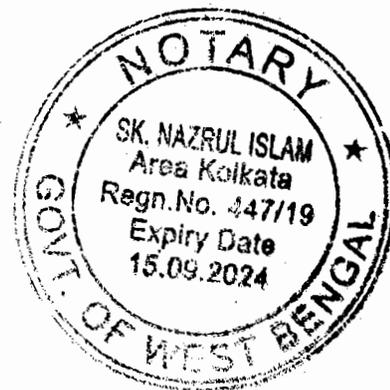


ff. This application is made bonafide and in the interest of justice.

6. **GROUNDS**

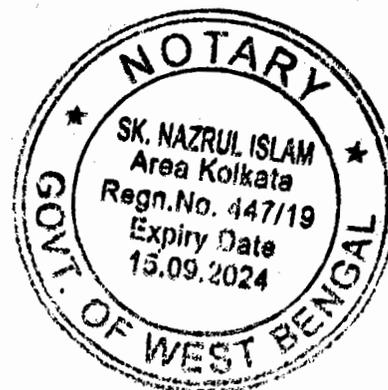
Being aggrieved by and/or dissatisfied with the illegal activities on the part of the respondent authorities, the applicant begs to move the application before this Learned Tribunal, inter alia, amongst other :-

- I. **FOR THAT** the respondent authorities have not taken steps and/or action against the illegal and wrongful extraction of ground water by the private respondents
- II. **FOR THAT** the extraction of the ground water is being done in complete violation and/or in contravention of the provisions of law with regard to extraction of ground water.
- III. **FOR THAT** the digging operations of the borewell have been done by the private respondents without any permission and/or sanction from the concerned authorities which are required to be obtained before initiation of the boring process.



Jagriti Bhattacharya
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Abh.

- IV. FOR THAT** that the aforesaid extraction of ground water is therefore absolutely and wholly illegal and it is against the law relating to digging of borewell.
- V. FOR THAT** your petitioner has made a written representation on 27/03/24 to the concerned authorities to take immediate action to stop the said borewell but inspite of receipt of the said written representations, the respondent authorities have taken took no steps and/or action to stop the digging operations for installation of the borewell and the present illegal extraction of ground water.
- VI. FOR THAT** the activities of the private respondents are seriously affecting the groundwater level and the environment.
- VII. FOR THAT** The respondent authorities have, however, turned a blind eye and a deaf ear in the present matter.
- VIII. FOR THAT** the inaction on the part of the respondent authorities have encouraged the wrong doers to continue with their digging process, construction operations resulting in extraction of the ground water.

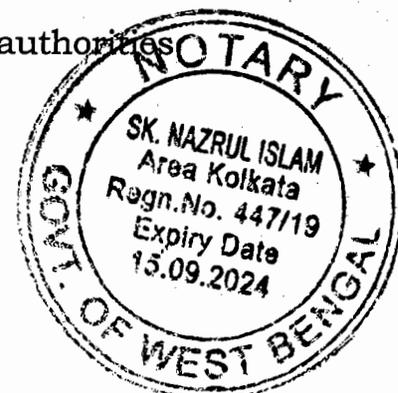


Jagdish Bhattacharya

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10/9/19

- IX. FOR THAT** the present application has been filed, inter alia, due to the inaction and/or non-action on the part of the respondent authorities in allowing the illegal extraction of the ground water.
- X. FOR THAT** the ground water forms an important part of the environment and helps in ecological balance
- XI. FOR THAT** the respondent authorities are under statutory duty and obligation to stop the construction of the borewell. It is really alarming that an environmental resource is being lost due to the deliberate and/or intentional inaction on the part of the respondent authorities who have remained as mere spectators towards the illegal activities of the private respondents of extraction of groundwater.
- XII. FOR THAT** the ground water is an important part of the environment and it cannot be wasted and/or mis-utilized at the whims and fancies of the private respondents. The ground water is therefore required to be protected for a proper and healthy environment.
- XIII. FOR THAT** no person has any legal right and/or authority extract ground water by a borewell without obtaining permission from the authorities



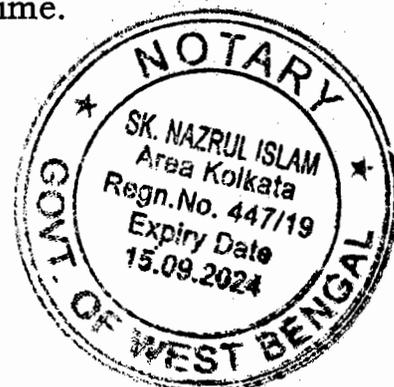
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XIV. FOR THAT under the aforesaid facts and circumstances, it is a fit case wherein this Learned Tribunal should exercise its powers and jurisdiction under the National Green Tribunal Act, 2010 and pass an order to protect, preserve and conserve the ground water and environment.

XV. FOR THAT if the illegal extraction of the ground water is allowed to be operated, the ground water level would be severely lowered which would cause irreparable loss and injury and there would be great danger to the environment and blatant violation of the Water (Prevention and Control) Act and other pollution laws.

XVI. FOR THAT there exists an immediate necessity for passing of an interim order by this Learned Tribunal since the illegal activities are going on each and every day.

XVII. FOR THAT in the absence of an appropriate order and/or direction by this Learned Tribunal, the private respondents would continue with the illegal and wrongful extraction of the ground water. The valuable ground water would be lost in a span of time.



Jagriti Bhattacharya
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Adv.

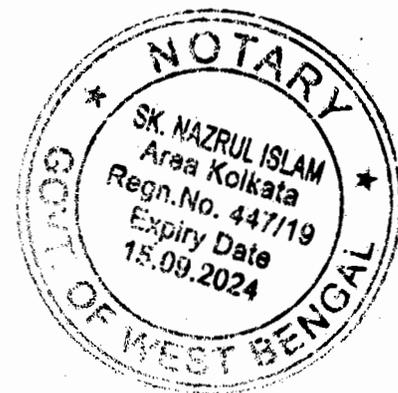
7. LIMITATION

The present application is being filed within the prescribed time period provided under section 14(3) of the National Green Tribunal, 2010. Your petitioner on or about 14th February, 2024, during her visit at the Emami City, situated at 2, Jessore Road, Golpark, Kolkata - 700028, was completely shocked, surprised and bewildered to notice that the digging process have been initiated and construction operations for installation of borewell thereat have been commenced. The illegal extraction of ground water is going on each and every day by the private respondents. The applicant states that this application is within the period of limitation and the cause of action is continuing till today.

8. PRAYER :-

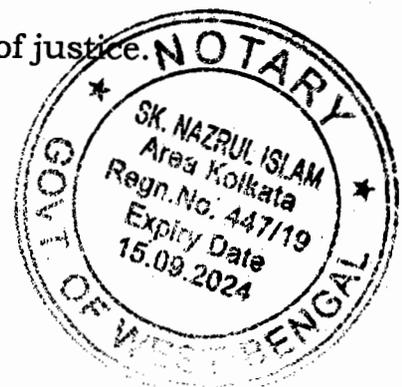
In view of the above facts and circumstances, it is humbly prayed before this Hon'ble Tribunal to pass the following orders/directions :-

- a. To direct the concerned respondent authorities to forthwith stop extraction of ground water at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028;



Jagori A. Bhattacharya
Filed By
A. Bhattacharya
Adv.

- b. To direct the concerned respondent authorities to stop the digging process and construction operations of the borewell at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028;
- c. To direct the concerned respondent authorities to refill the borewell dug by the private respondent by dumping earth therein;
- d. To direct the concerned respondent authorities to restore the property to its original position;
- e. To direct the concerned respondent authorities to undertake all necessary measures to see that there is no construction of any borewell at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028;
- f. To direct the concerned respondent authorities to comply and/or act in accordance with the provisions of the Water (Prevention and Control) Act and other pollution laws.
- g. To direct the concerned respondent authorities to take steps and/or initiate legal proceedings in accordance with law against the polluters to prevent the environment;
- h. To pass such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper to protect and preserve the environment and for the ends of justice.

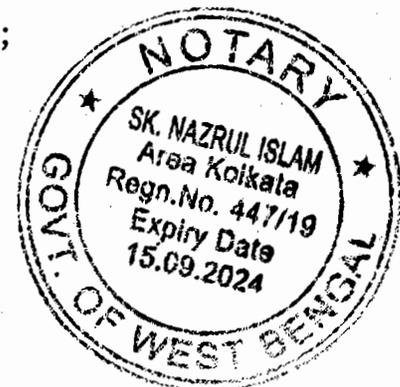


Jagriti Bhattacharya
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Bhaskar
Pdt.

INTERIM ORDER :-

It is specifically prayed that this Hon'ble Tribunal may be pleased to pass the following interim reliefs during pending and disposal of Original application:-

- a) To direct the concerned respondent authorities to forthwith stop extraction of ground water at Emami City, 2, Jessore Road, Golpark, Kolkata – 700028;
- b) To direct the concerned respondent authorities to stop the digging process and construction operations of the borewell at Emami City, 2, Jessore Road, Golpark, Kolkata – 700028;
- c) To direct the concerned respondent authorities to refill the borewell dug by the private respondent by dumping earth therein;
- d) To direct the concerned respondent authorities to restore the property to its original position;
- e) To direct the concerned respondent authorities to undertake all necessary measures to see that there is no construction of any borewell at Emami City, 2, Jessore Road, Golpark, Kolkata – 700028;



Jagriti Bhattacharya

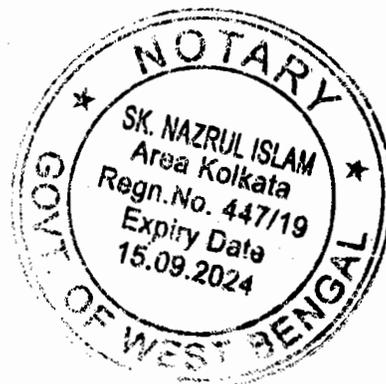
File of 58

Q. No.

No.

- f) To direct the concerned respondent authorities to comply and/or act in accordance with the provisions of the Water (Prevention and Control) Act and other pollution laws.
- g) To direct the concerned respondent authorities to take steps and/or initiate legal proceedings in accordance with law against the polluters to prevent the environment;
- h) Ad-interim order in terms of prayer above;
- i) Costs;
- j) To pass such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper for the ends of justice.

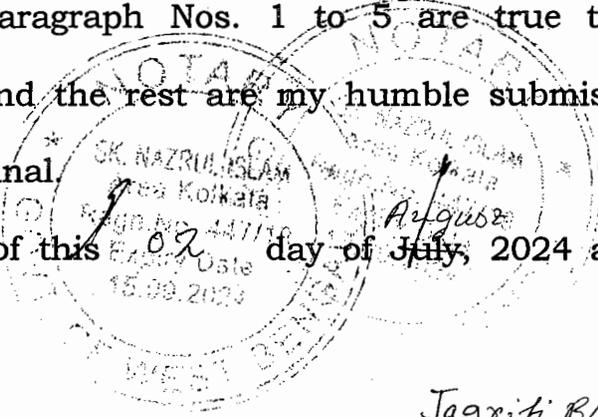
Jagriti Bhattacharya



VERIFICATION

I, Jagriti Bhattacharya, the applicant herein do verify that the statements made in paragraph Nos. 1 to 5 are true to my knowledge and belief and the rest are my humble submissions before this Hon'ble Tribunal.

I sign this verification of this 02 day of July, 2024 at my Lawyer's chamber.



Jagriti Bhattacharya

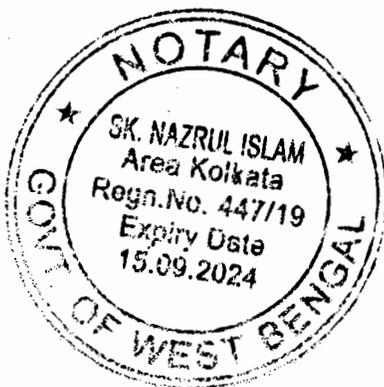
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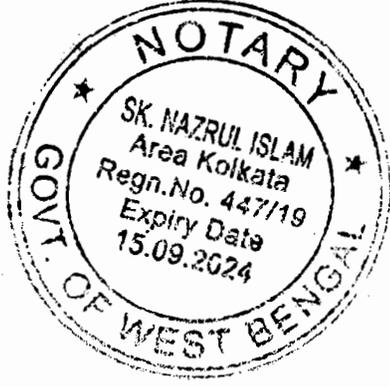
Date : 02-08-24

Place : Kolkata

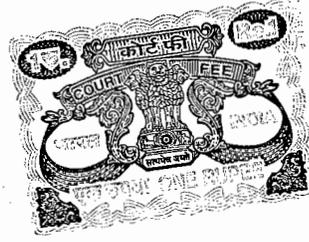
Filed By

[Signature]
Dh.





22



AFFIDAVIT

I, Jagriti Bhattacharya, daughter of Gora Chand Bhattacharya, aged about 31 years, by faith-Hindu, by occupation-legal profession, residing at 57/2, Shyamnagar Road, P.O. - Bangur, P.S. - Dum Dum, Kolkata - 700057, do hereby solemnly affirm and say as follows :-

1. I am the applicant herein and competent to make and affirm this affidavit. I am well conversant and fully acquainted with the facts and circumstances of the case.

2. The statements made in paragraph Nos. 1 to 5 are true to my knowledge and the rest are my humble submissions before this

Hon'ble Tribunal.

Prepared in my office
and identified by me

Bhishkek Shaw

Advocate

F/2456/2649/2018

Jagriti Bhattacharya

DEPONENT

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

[Signature]
Notary

SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

02 AUG 2024

Annexure-A

23

Date: 27/3/24

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
The Director
State Water Investigation Directorate Nirman Bhavan,
Top Floor, Saltlake City, Kolkata – 700 091.

Sub.: Complaint against illegal drilling and construction of bore well at
Emami City, 2, Jessore Road, Golpark, Kolkata -700028

Sir/Madam,

The instant representation is being made as a precursor before moving the Hon'ble Court of Law for your inaction towards the illegal and wrongful activities in case the illegal and wrongful activities is not stopped and rectified within 72 hours from the receipt of the present representation.

That since 14.02.2024 bore well digging and construction operations have commenced at the property situated at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

No permission whatsoever has been obtained from any of the concerned authorities before initiation of the boring process. The digging, construction and subsequent functioning of the bore well is, therefore absolutely and completely illegal and against the law relating to sinking of bore well.

The aforesaid digging and construction operations have been done at the instance of one Mahadeb Dev and some other board members of Emami City Apartment Owners Association.



24

2

The boring process is being done without any assessment of the feasibility of the said bore well, ground water availability and its impact on the environment. The said essential factors have been given a complete go-bye in the present matter.

Since, the initiation of the work, you all are well aware of the aforesaid boring operations but to my utter dismay, no actions and/or steps have been taken to stop the boring operations.

Boring and use of the said well would lead to depletion of the ground water level resulting in scarcity of water in the entire area. The whole area would be severely affected by the bore well. Ground water is a natural resource and no person has any right and/or authority to loot such resource for their personal benefit.

I am at a complete loss to understand as to why the authorities have remained as a mere spectator in the present matter. I have strong reason to believe that there are unforeseen forces which are pulling the authorities back.

The boring was done in broad day-light and in a great pace. It is already in use and will thus cause severe damage to the local water level.

You would certainly appreciate that it was incumbent upon you to take immediate action to stop the digging of the bore well, as much as its current functioning. But, you have turned a blind eye towards the entire matter.

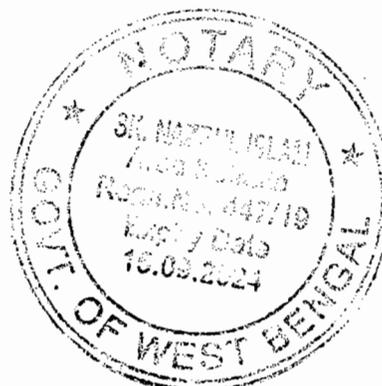
I, therefore, call upon you before moving the Hon'ble Court of Law to take immediate action and necessary steps to stop the functioning of the bore well at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

In case you do not take action within the stipulated time I shall bring the aforesaid facts before the Hon'ble Court of Law and make prayer for passing of appropriate order to stop the illegal activities including your removal from your posts.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
Jagruti Bhattacharya



25

Date: 27/3/2024

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
The Chairman
South Dumdum Municipality
Dum Dum Road, Nagerbazar,
Kolkata-700074

Sub.: Complaint against illegal drilling and construction of bore well at
Emami City, 2, Jessore Road, Golpark, Kolkata -700028

Sir/Madam,

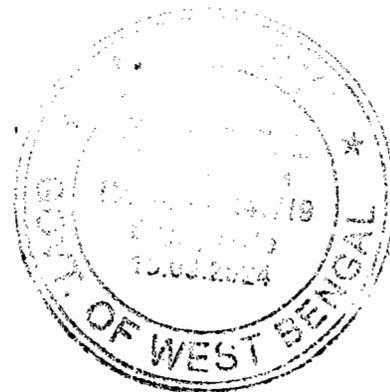
The instant representation is being made as a precursor before moving the Hon'ble Court of Law for your inaction towards the illegal and wrongful activities in case the illegal and wrongful activities is not stopped and rectified within 72 hours from the receipt of the present representation.

That since 14.02.2024 bore well digging and construction operations have commenced at the property situated at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

No permission whatsoever has been obtained from any of the concerned authorities before initiation of the boring process. The digging, construction and subsequent functioning of the bore well is, therefore absolutely and completely illegal and against the law relating to sinking of bore well.

The aforesaid digging and construction operations have been done at the instance of one Mahadeb Dev and some other board members of Emami City Apartment Owners Association.

The boring process is being done without any assessment of the feasibility of the said bore well, ground water availability and its impact on the environment. The said essential factors have been given a complete go-bye in the present matter.



Since, the initiation of the work, you all are well aware of the aforesaid boring operations but to my utter dismay, no actions and/or steps have been taken to stop the boring operations.

Boring and use of the said well would lead to depletion of the ground water level resulting in scarcity of water in the entire area. The whole area would be severely affected by the bore well. Ground water is a natural resource and no person has any right and/or authority to loot such resource for their personal benefit.

I am at a complete loss to understand as to why the authorities have remained as a mere spectator in the present matter. I have strong reason to believe that there are unforeseen forces which are pulling the authorities back. The boring was done in broad day-light and in a great pace. It is already in use and will thus cause severe damage to the local water level.

You would certainly appreciate that it was incumbent upon you to take immediate action to stop the digging of the bore well, as much as its current functioning. But, you have turned a blind eye towards the entire matter.

I, therefore, call upon you before moving the Hon'ble Court of Law to take immediate action and necessary steps to stop the functioning of the bore well at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

In case you do not take action within the stipulated time I shall bring the aforesaid facts before the Hon'ble Court of Law and make prayer for passing of appropriate order to stop the illegal activities including your removal from your posts.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
Jagriti Bhattacharya



27

Date: 27/3/2024

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
Member Secretary
Pollution Control Board
164/1, Manicktala Main Road
Eastern Metropolitan Bypass
Kadapara, Phool Bagan, Kakurgachi
Kolkata-700054

Sub.: Complaint against illegal drilling and construction of bore well at Emami City, 2, Jessore Road, Golpark, Kolkata -700028

Sir/Madam,

The instant representation is being made as a precursor before moving the Hon'ble Court of Law for your inaction towards the illegal and wrongful activities in case the illegal and wrongful activities is not stopped and rectified within 72 hours from the receipt of the present representation.

That since 14.02.2024 bore well digging and construction operations have commenced at the property situated at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

No permission whatsoever has been obtained from any of the concerned authorities before initiation of the boring process. The digging, construction and subsequent functioning of the bore well is, therefore absolutely and completely illegal and against the law relating to sinking of bore well.

The aforesaid digging and construction operations have been done at the instance of one Mahadeb Dev and some other board members of Emami City Apartment Owners Association.

The boring process is being done without any assessment of the feasibility of the said bore well, ground water availability and its impact on the environment. The said essential factors have been given a complete go-bye in the present matter.



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Since, the initiation of the work, you all are well aware of the aforesaid boring operations but to my utter dismay, no actions and/or steps have been taken to stop the boring operations.

Boring and use of the said well would lead to depletion of the ground water level resulting in scarcity of water in the entire area. The whole area would be severely affected by the bore well. Ground water is a natural resource and no person has any right and/or authority to loot such resource for their personal benefit.

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The boring was done in broad day-light and in a great pace. It is already in use and will thus cause severe damage to the local water level.

You would certainly appreciate that it was incumbent upon you to take immediate action to stop the digging of the bore well, as much as its current functioning. But, you have turned a blind eye towards the entire matter.

I, therefore, call upon you before moving the Hon'ble Court of Law to take immediate action and necessary steps to stop the functioning of the bore well at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

In case you do not take action within the stipulated time I shall bring the aforesaid facts before the Hon'ble Court of Law and make prayer for passing of appropriate order to stop the illegal activities including your removal from your posts.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
Jagriti Bhattacharya



29

Date: 21/3/2024

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
Principal Secretary
Department of Water Resources Investigation and Development Khadya Bhavan, Block
- A, 6th Floor, 11A, Mirza Galib Street,
Kolkata - 700 087

Sub.: Complaint against illegal drilling and construction of bore well at Emami
City, 2, Jessore Road, Golpark, Kolkata -700028

Sir/Madam,

The instant representation is being made as a precursor before moving the Hon'ble Court of Law for your inaction towards the illegal and wrongful activities in case the illegal and wrongful activities is not stopped and rectified within 72 hours from the receipt of the present representation.

That since 14.02.2024 bore well digging and construction operations have commenced at the property situated at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028.

No permission whatsoever has been obtained from any of the concerned authorities before initiation of the boring process. The digging, construction and subsequent functioning of the bore well is, therefore absolutely and completely illegal and against the law relating to sinking of bore well.

The aforesaid digging and construction operations have been done at the instance of one Mahadeb Dev and some other board members of Emami City Apartment Owners Association.

The boring process is being done without any assessment of the feasibility of the said bore well, ground water availability and its impact on the environment. The said essential factors have been given a complete go-bye in the present matter.



30

2

Since, the initiation of the work, you all are well aware of the aforesaid boring operations but to my utter dismay, no actions and/or steps have been taken to stop the boring operations.

Boring and use of the said well would lead to depletion of the ground water level resulting in scarcity of water in the entire area. The whole area would be severely affected by the bore well. Ground water is a natural resource and no person has any right and/or authority to loot such resource for their personal benefit.

I am at a complete loss to understand as to why the authorities have remained as a mere spectator in the present matter. I have strong reason to believe that there are unforeseen forces which are pulling the authorities back.

The boring was done in broad day-light and in a great pace. It is already in use and will thus cause severe damage to the local water level.

You would certainly appreciate that it was incumbent upon you to take immediate action to stop the digging of the bore well, as much as its current functioning. But, you have turned a blind eye towards the entire matter.

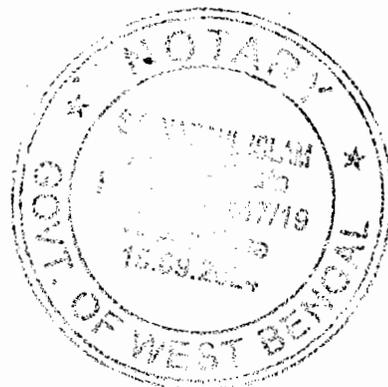
I, therefore, call upon you before moving the Hon'ble Court of Law to take immediate action and necessary steps to stop the functioning of the bore well at Emami City, 2, Jessore Road, Golpark, Kolkata -700028.

In case you do not take action within the stipulated time I shall bring the aforesaid facts before the Hon'ble Court of Law and make prayer for passing of appropriate order to stop the illegal activities including your removal from your posts.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
Jagriti Bhattacharya



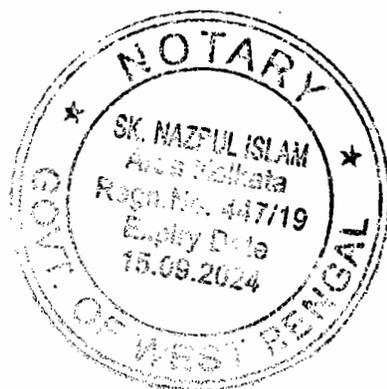
31

EMS SPEED POST		SPEED POST RECEIPT	
EW 012204743	IN	TO Principal Secretary	
Date - 27-3-24		Dept of Water Resources	
Weight - 13		11A Mirza Ghalib Street Kolt 87	
Charge Rs. - 18		FROM S. Bhattacharya	
Signature -		Kolt 55	
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 012204757	IN	TO Member Secretary	
Date - 27-3-24		Pollution Control Board	
Weight - 13		Kakrajachi Kolt 59	
Charge Rs. - 18		FROM S. Bhattacharya	
Signature -		Kolt 55	
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 012204765	IN	TO The chairman	
Date - 27-3-24		South Dum Dum Municipal Paldy	
Weight - 13		Kolt 79	
Charge Rs. - 18		FROM S. Bhattacharya	
Signature -		Kolt 55	
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 012204779	IN	TO Director State Water	
Date - 27-3-24		Investigation Niroman Bhavan	
Weight - 13		Saltlake Kolt 91	
Charge Rs. - 18		FROM S. Bhattacharya	
Signature -		Kolt 55	
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			



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* Indicates a required field.

* Consignment Number

EW012204765IN

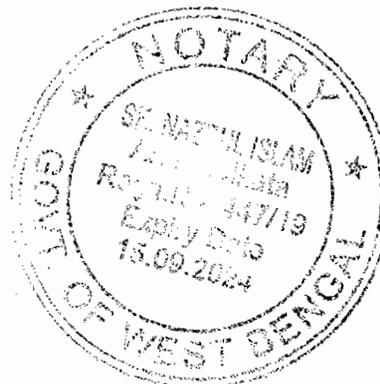
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	28/03/2024 17:14:43	700074	17.70	Inland Speed Post	Motijheel SO	01/04/2024 19:38:37

Event Details For : EW012204765IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
01/04/2024	19:38:37	Motijheel SO	Item Delivered(Addressee)
01/04/2024	16:09:00	Motijheel SO (Beat Number:1)	Item Delivered [To: SDDM (Addressee)]
01/04/2024	10:21:09	Motijheel SO	Out for Delivery
30/03/2024	18:49:17	Motijheel SO	Item Onhold Door Locked-Intimation Served
30/03/2024	10:16:14	Motijheel SO	Out for Delivery
30/03/2024	08:31:30	Motijheel SO	Item Received
30/03/2024	06:07:45	KOL AP TMO	Item Dispatched
28/03/2024	20:25:40	Kolkata GPO BPC	Item Dispatched
28/03/2024	20:01:31	Kolkata GPO BPC	Item Bagged
28/03/2024	17:14:43	Kolkata GPO BPC	Item Booked



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* Indicates a required field.

* Consignment Number

EW012204774IN

Track More

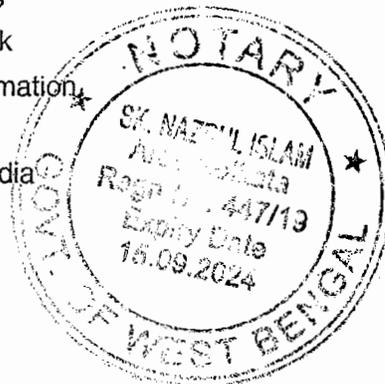
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Event Details For : EW012204774IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
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01/04/2024	15:29:53	Sech Bhawan SO (Beat Number:1)	Item Delivered [To: ds (Addressee)]
01/04/2024	10:53:13	Sech Bhawan SO	Out for Delivery
30/03/2024	08:10:33	Sech Bhawan SO	Item Received
30/03/2024	06:12:22	KOL AP TMO	Item Dispatched
28/03/2024	20:25:40	Kolkata GPO BPC	Item Dispatched
28/03/2024	20:03:42	Kolkata GPO BPC	Item Bagged
28/03/2024	17:14:43	Kolkata GPO BPC	Item Booked

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Language icons: Hindi, English, etc.



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* Consignment Number

EW012204757IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	28/03/2024 17:14:43	700054	17.70	Inland Speed Post	Kankurgachi SO	01/04/2024 15:53:30

Event Details For : EW012204757IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
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01/04/2024	14:36:05	Kankurgachi SO (Beat Number:7)	Item Delivered [To: s.roy (Addressee)]
01/04/2024	09:38:43	Kankurgachi SO	Out for Delivery
30/03/2024	09:06:12	Kankurgachi SO	Item Received
30/03/2024	06:12:22	KOL AP TMO	Item Dispatched
28/03/2024	20:25:40	Kolkata GPO BPC	Item Dispatched
28/03/2024	20:07:44	Kolkata GPO BPC	Item Bagged
28/03/2024	17:14:43	Kolkata GPO BPC	Item Booked

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16-Apr-24, 11:37 AM

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* Consignment Number

EW012204743IN

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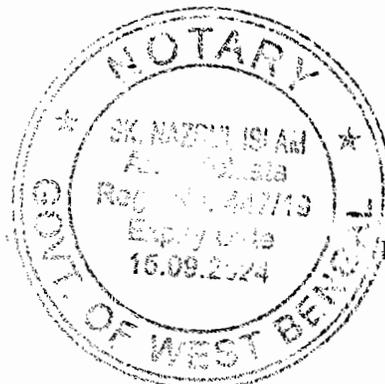
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	28/03/2024 17:14:43	700087	17.70	Inland Speed Post	New Market SO	01/04/2024 15:26:14

Event Details For : EW012204743IN

Current Status : Item Delivered(Addressee)

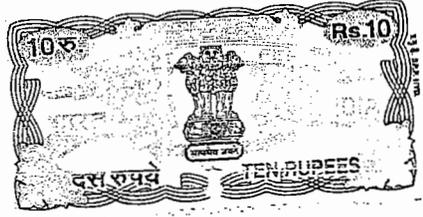
Date	Time	Office	Event
01/04/2024	15:26:14	New Market SO	Item Delivered(Addressee)
01/04/2024	12:32:02	New Market SO (Beat Number:2)	Item Delivered [To: arr (Article Receipt Room)]
01/04/2024	10:25:19	New Market SO	Out for Delivery
30/03/2024	11:31:15	New Market SO	Item Onhold Door Locked-Intimation Served
30/03/2024	11:08:34	New Market SO	Out for Delivery
30/03/2024	08:45:56	New Market SO	Item Received
28/03/2024	20:36:25	Kolkata GPO BPC	Item Dispatched
28/03/2024	20:31:39	Kolkata GPO BPC	Item Bagged
28/03/2024	17:14:43	Kolkata GPO BPC	Item Booked

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- Feedback
- Right To Information



16-Apr-24, 11:36 AM

Annexure - B



36

Date: 16/4/24

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
State Public Information Officer
State Water Investigation Directorate
Nirman Bhavan, Top Floor,
Saltlake City, Kolkata - 700 091.

Sub.: Application under the RTI Act, 2005

Sir/Madam,

That a bore well digging operations is going on at premises of Emami City, 2, Jessore Road, Golpark, Kolkata -700028

In exercise of my right guaranteed under the right to information act, 2005, I call upon you to provide me the following information:-

1. Is any permission granted by you for digging a bore well at the aforesaid property.
2. If the answer to question No. 1 is yes - then please tell -
 - a. Number of bore wells permitted.
 - b. The width, depth and dimension of the said bore well (s).
 - c. The name of the applicant.
 - d. The date of the application.
 - e. Date of granting permission/ no objection.
3. The copy of the application for drilling of bore well submitted to the authorities along with all annexure and the permission thereto along with terms and conditions contained therewith be provided to the undersigned.

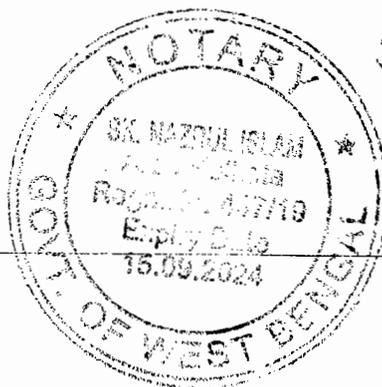
The Court fee of Rs. 10/- is pasted herewith. The undersigned agrees and undertakes to pay additional Court fees and costs for the documents sought for.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,

Jagriti Bhattacharya



37



Date: 16/4/24

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
State Public Information Officer
Department of Water Resources Investigation and Development
Khadya Bhavan, Block - A, 6th Floor,
11A, Mirza Galib Street,
Kolkata - 700 087

Sub.: Application under the RTI Act, 2005

Sir/Madam,

That a bore well digging operations is going on at premises of Emami City, 2, Jessore Road, Golpark, Kolkata -700028

In exercise of my right guaranteed under the right to information act, 2005, I call upon you to provide me the following information:-

1. Is any permission granted by you for digging a bore well at the aforesaid property.
2. If the answer to question No. 1 is yes - then please tell -
 - a. Number of bore wells permitted.
 - b. The width, depth and dimension of the said bore well (s).
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 - d. The date of the application.
 - e. Date of granting permission/no objection.
3. The copy of the application for drilling of bore well submitted to the authorities along with all annexure and the permission thereto along with terms and conditions contained therewith be provided to the undersigned.

The Court fee of Rs. 10/- is pasted herewith. The undersigned agrees and undertakes to pay additional Court fees and costs for the documents sought for.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,

Jagriti Bhattacharya



38



Date: 16/4/24
From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
State Public Information Officer
Pollution Control Board
164/1, Manicktala Main Road,
Eastern Metropolitan Bypass,
Kadapara, Phool Bagan, Kakurgachi
Kolkata-700054.

Sub.: Application under the RTI Act, 2005

Sir/Madam,

That a bore well digging operations is going on at premises of Emami City, 2, Jessore Road, Golpark, Kolkata -700028

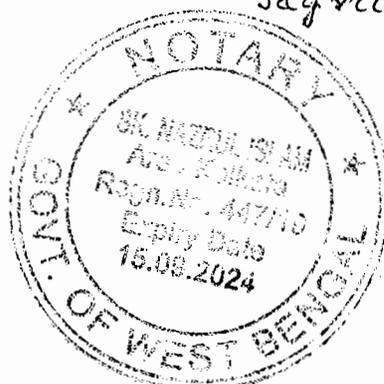
In exercise of my right guaranteed under the right to information act, 2005, I call upon you to provide me the following information:-

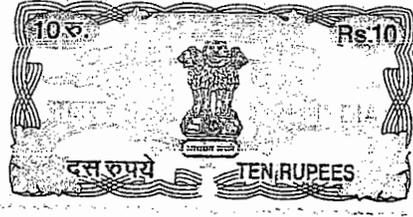
1. Is any permission granted by you for digging a bore well at the aforesaid property.
2. If the answer to question No. 1 is yes - then please tell -
 - a. Number of bore wells permitted.
 - b. The width, depth and dimension of the said bore well (s).
 - c. The name of the applicant.
 - d. The date of the application.
 - e. Date of granting permission/no objection.
3. The copy of the application for drilling of bore well submitted to the authorities along with all annexure and the permission thereto along with terms and conditions contained therewith be provided to the undersigned.

The Court fee of Rs.10/- is pasted herewith. The undersigned agrees and undertakes to pay additional Court fees and costs for the documents sought for.

Kindly acknowledge receipt.
Thanking you,

Yours faithfully,
Jagriti Bhattacharya





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Date: 16/4/2

From,
Jagriti Bhattacharya
57/2, Shyamnagar Road,
Kolkata-700055

To,
State Public Information Officer
South Dumdum Municipality
Dum Dum Road, Nagerbazar,
Kolkata-700074

Sub.: Application under the RTI Act, 2005

Sir/Madam,

That a bore well digging operations is going on at premises of Emami City, 2, Jessore Road, Golpark, Kolkata -700028

In exercise of my right guaranteed under the right to information act, 2005, I call upon you to provide me the following information:-

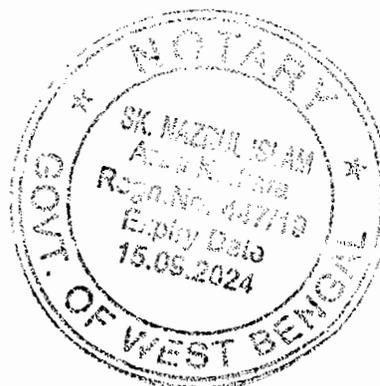
1. Is any permission granted by you for digging a bore well at the aforesaid property.
2. If the answer to question No. 1 is yes – then please tell –
 - a. Number of bore wells permitted.
 - b. The width, depth and dimension of the said bore well (s).
 - c. The name of the applicant.
 - d. The date of the application.
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3. The copy of the application for drilling of bore well submitted to the authorities along with all annexure and the permission thereto along with terms and conditions contained therewith be provided to the undersigned.

The Court fee of Rs. 10/- is pasted herewith. The undersigned agrees and undertakes to pay additional Court fees and costs for the documents sought for.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
Jagriti Bhattacharya



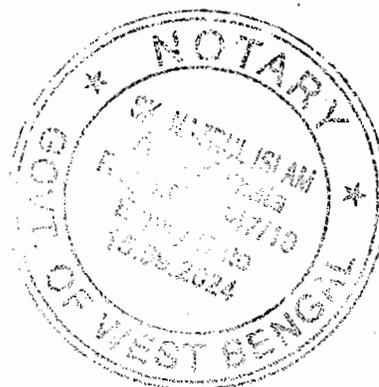
70

EMS SPEED POST		SPEED POST RECEIPT	
EW 046229395	IN	TO	State Public Information Officer, Pollution Control Board
Date - 16.4.24			Kakurgachi Kod-59
Weight - 10		FROM	S. Bhattacharya
Charge Rs. - 18			Kod-55
Signature -			
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 046229404	IN	TO	State Public Information Officer, South Dum Dum Municipality
Date - 16.4.24			Kod-79
Weight - 10		FROM	S. Bhattacharya
Charge Rs. - 18			Kod-55
Signature -			
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 046229418	IN	TO	State Public Information Officer, Khadya Bhavan
Date - 16.4.24			Kod-87
Weight - 10		FROM	S. Bhattacharya (Adv)
Charge Rs. - 18			Kod-55
Signature -			
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			

EMS SPEED POST		SPEED POST RECEIPT	
EW 046229421	IN	TO	State Public Information Officer, Nirmal Bhavan
Date - 16.4.24			Kod-91
Weight - 10		FROM	S. Bhattacharya (Adv)
Charge Rs. - 18			Kod-55
Signature -			
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			





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Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EW046229395IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	16/04/2024 18:42:16	700054	17.70	Inland Speed Post	Kankurgachi SO	20/04/2024 16:10:46

Event Details For : EW046229395IN

Current Status : Item Delivered(Sender)

Date	Time	Office	Event
20/04/2024	16:10:46	Bangur Avenue SO	Item Delivered(Sender)
20/04/2024	15:30:15	Bangur Avenue SO (Beat Number:8)	Item Delivered [To: d s (Addressee)]
20/04/2024	11:45:50	Bangur Avenue SO	Out for Delivery
20/04/2024	10:45:51	Bangur Avenue SO	Item Received
20/04/2024	05:56:56	KOL AP TMO	Item Dispatched
20/04/2024	05:25:16	KOL AP TMO	Item Received
20/04/2024	05:10:44	Kolkata NSH	Item Dispatched
20/04/2024	05:01:35	Kolkata NSH	Item Bagged
19/04/2024	20:28:22	Kolkata NSH	Item Received
19/04/2024	19:53:48	KOL AP TMO	Item Dispatched
19/04/2024	19:34:30	KOL AP TMO	Item Received
19/04/2024	12:54:51	Kankurgachi SO	Item Dispatched
19/04/2024	12:54:10	Kankurgachi SO	Item Bagged
18/04/2024	16:41:56	Kankurgachi SO	Item Returned Refused
18/04/2024	10:02:47	Kankurgachi SO	Out for Delivery
17/04/2024	09:06:23	Kankurgachi SO	Item Received
17/04/2024	06:20:16	KOL AP TMO	Item Dispatched
17/04/2024	01:19:56	KOL AP TMO	Item Received
16/04/2024	21:58:41	Kolkata RMS Mails TMO	Item Dispatched
16/04/2024	21:43:54	Kolkata RMS Mails TMO	Item Received
16/04/2024	20:12:53	Kolkata GPO BPC	Item Dispatched
16/04/2024	19:45:35	Kolkata GPO BPC	Item Bagged
16/04/2024	18:42:16	Kolkata GPO BPC	Item Booked





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Quick help

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* Consignment Number

EW046229404IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	16/04/2024 18:42:16	700074	17.70	Inland Speed Post	Motijheel SO	18/04/2024 14:55:22

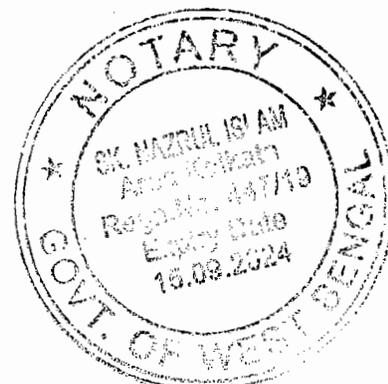
Event Details For : EW046229404IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/04/2024	14:55:22	Motijheel SO	Item Delivered(Addressee)
18/04/2024	12:47:30	Motijheel SO (Beat Number:1)	Item Delivered [To: SDDM (Addressee)]
18/04/2024	09:19:08	Motijheel SO	Out for Delivery
17/04/2024	14:39:16	Motijheel SO	Item Onhold Door Locked-Intimation Served
17/04/2024	09:09:52	Motijheel SO	Out for Delivery
17/04/2024	08:36:29	Motijheel SO	Item Received
17/04/2024	06:21:50	KOL AP TMO	Item Dispatched
17/04/2024	01:19:56	KOL AP TMO	Item Received
16/04/2024	21:58:41	Kolkata RMS Mails TMO	Item Dispatched
16/04/2024	21:43:54	Kolkata RMS Mails TMO	Item Received
16/04/2024	20:12:53	Kolkata GPO BPC	Item Dispatched
16/04/2024	19:39:17	Kolkata GPO BPC	Item Bagged
16/04/2024	18:42:16	Kolkata GPO BPC	Item Booked

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EW046229418IN

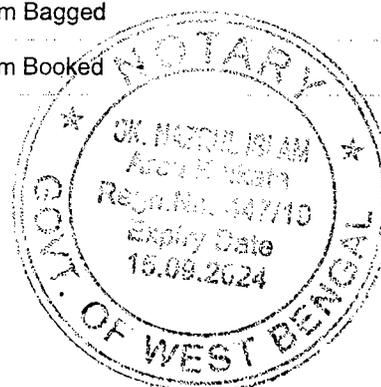
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	16/04/2024 18:42:16	700087	17.70	Inland Speed Post	New Market SO	18/04/2024 16:12:18

Event Details For : EW046229418IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/04/2024	16:12:18	New Market SO	Item Delivered(Addressee)
18/04/2024	14:03:36	New Market SO (Beat Number:2)	Item Delivered [To: arr (Article Receipt Room)]
18/04/2024	10:32:58	New Market SO	Out for Delivery
17/04/2024	14:12:43	New Market SO	Item Onhold Door Locked-Intimation Served
17/04/2024	10:11:36	New Market SO	Out for Delivery
17/04/2024	09:01:50	New Market SO	Item Received
17/04/2024	06:14:20	Kolkata RMS Mails TMO	Item Dispatched
17/04/2024	06:03:40	Kolkata RMS Mails TMO	Item Received
17/04/2024	05:08:52	KOL AP TMO	Item Dispatched
17/04/2024	04:32:53	KOL AP TMO	Item Received
17/04/2024	04:05:14	Kolkata NSH	Item Dispatched
17/04/2024	03:32:24	Kolkata NSH	Item Bagged
17/04/2024	02:26:11	Kolkata NSH	Item Received
17/04/2024	01:05:56	KOL AP TMO	Item Received
16/04/2024	22:00:06	Kolkata RMS Mails TMO	Item Dispatched
16/04/2024	21:09:07	Kolkata RMS Mails TMO	Item Received
16/04/2024	20:06:02	Kolkata GPO BPC	Item Dispatched
16/04/2024	20:02:36	Kolkata GPO BPC	Item Bagged
16/04/2024	18:42:16	Kolkata GPO BPC	Item Booked





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* Consignment Number

EW046229421IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	16/04/2024 18:42:16	700091	17.70	Inland Speed Post	Sech Bhawan SO	18/04/2024 17:37:23

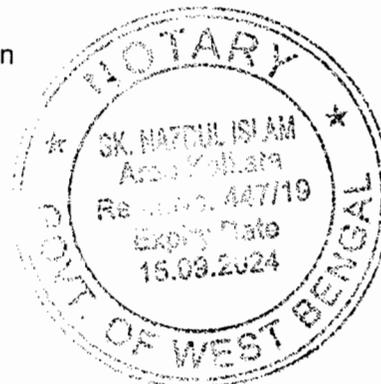
Event Details For : EW046229421IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/04/2024	17:37:23	Sech Bhawan SO	Item Delivered(Addressee)
18/04/2024	10:15:43	Sech Bhawan SO	Out for Delivery
17/04/2024	07:57:30	Sech Bhawan SO	Item Received
17/04/2024	06:20:16	KOLAP TMO	Item Dispatched
17/04/2024	01:19:56	KOLAP TMO	Item Received
16/04/2024	21:58:41	Kolkata RMS Mails TMO	Item Dispatched
16/04/2024	21:43:54	Kolkata RMS Mails TMO	Item Received
16/04/2024	20:12:53	Kolkata GPO BPC	Item Dispatched
16/04/2024	19:33:41	Kolkata GPO BPC	Item Bagged
16/04/2024	18:42:16	Kolkata GPO BPC	Item Booked

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GOVERNMENT OF WEST BENGAL.
WATER RESOURCES INVESTIGATION AND DEVELOPMENT DEPARTMENT
OFFICE OF THE DIRECTOR
STATE WATER INVESTIGATION DIRECTORATE
NIRMAN BHAVAN (3RD FLOOR) , BIDHAN NAGAR
KOLKATA-700091, E-mail: directorswid@gmail.com

Annexure
(C)

Memo No. 578/RTI

Dated, Kolkata, 06/05/2024

To
The Geologist,
Geological Sub-Division IIID, SWID ,
& Member Secretary, DLA , North 24 Parganas
Jalasampad Bhaban, Opp. Hatipukur.
Near Chanpadali Bus Stand, Barasat, Pin- 70012
E mail- geolswidnorth24pgs@gmail.com

Sub: Transfer of the RTI applications of Jagriti Bhattacharya, 57/2, Shyamnagar Road,
Kolkata- 700055, dated 16.04.2024.

Ref: Letter No. 444-WI-16011/2/2024-Section (WRIDD)/2024 dated 30.04.2024

With reference to the subject mentioned above, enclosed please find the Transfer of the RTI application along with the Original copy of the RTI, transferred by the Administrative Department, vide Letter No. 444-WI-16011/2/2024-Section (WRIDD)/2024 dated 30.04.2024, received by this office on 03.05.2024, which is self explanatory. The aforesaid application has been transferred to you under Section 6 (3) of RTI Act, 2005.

You are requested to provide possible reply of the same to the applicant with a copy to this end.

Yours faithfully,

Encl: As stated.

Sd/-
PA to DIRECTOR & SPIO
STATE WATER INVESTIGATION DIRECTORATE

Memo No. 578/1(4)/RTI

Dated, Kolkata, 06/05/2024

Copy for information to:

- ✓ Jagriti Bhattacharya, 57/2, Shyamnagar Road, Kolkata- 700055.
2. The Assistant Secretary & S.P.I.O. , WRIDD, RTI Cell. Khadya Bhavan, Block-"A", 6th Floor, 11A, Mirza Ghalib Street, Kolkata- 700087.
3. The Superintending Geologist, Geological Circle, SWID & Member Secretary, State Level Ground Water Resource Development Authority (SLA).
4. The Senior Geologist, Geological Div. No. III, SWID, Berhampore, Murshidabad.



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Annexure -
D

Government of West Bengal
Office of the Geologist, Geological Sub-Division No. III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2nd Floor, Jalasampad Bhawan
Barasat, North 24 Parganas
Telephone No. 033 25843706; E-mail. geolswidnorth24pgs@gmail.com

Memo No 110

Dated: 03.05.2024

To,
Jagriti Bhattacharya
57/2, Shyamnagar Road
Kolkata - 700055

Subject: Seeking information under RTI Act by Jagriti Bhattacharya, resident of 57/2, Shyamnagar Road, Kolkata - 700055,
Ref: Memo no. 508/1(3)/RTI of Director of SWID dated 19/04/24

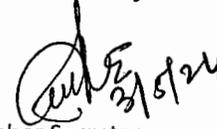
Sir/ Madam,

With reference to the above subject matter, the undersigned is furnishing the following information and possible reply as per available office records.

1. No "Permit" was granted from the office of the undersigned in the said name and address of the unit, provided by you.
2. NA
3. NA

This is for your information please.

Yours faithfully



Member Secretary
DLGWRA. District North 24 Parganas
&
Geologist Geological Sub-Division III/D
Barasat

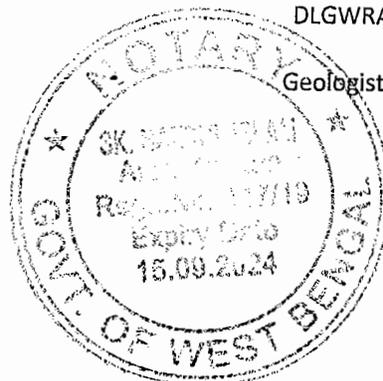
Memo No 110/1(2)

Dated: 03.05.2024

Copy forwarded for information & taking necessary actions to:

1. The Director, SWID, Sech Bhaban (3rd Floor), Salt lake, Kolkata - 700091
2. The Superintending Geologist, Geological Circle, Bikash Bhaban, 4th Floor, Salt Lake, Kolkata 700091

Member Secretary
DLGWRA. District North 24 Parganas
&
Geologist Geological Sub-Division III/D
Barasat



Jagriti Bhattacharya

"VAKALATNAMA"

Signature

In the Before the National Green Tribunal
Eastern Zone, Kolkata

O. A.
Suit / Case No. of 20 21

Jagriti Bhattacharya

Plaintiff
Applicant
Appellant

--VS--

State of W. B. & Ors.

Defendant
Opp. Party
Respondent

KNOW ALL MEN By These Petitioners that I/We

Jagriti Bhattacharya, D/o Gora Chand Bhattacharya,
5712, Shyamnagar Road, P.S - Drum Dum, Koh-57, P.O. - Bangur.
do hereby in my/our name and my/our behalf constitute and appear Sri

Abhishek Shaw, Adv., Meghnad Dutta, Adv., Abhroodip Thakur, Adv.

true and lawful Pleader / Advocate & Attorneys is appear and act for me/us in the matter noted above to file suit written statement, conduct suit, appeal from original suit order etc. and from that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in our withdrawing money from, filling or taken our appear document and payment order from Court referring matters is dispute between the parties hereto arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment filling execution or miscellaneous case and other petitions, bedding at execution sale obtaining payment from us out of Court, withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are

necessary and proper

I / We hereby agreeing to ratify and confirms all acts so do by the said Advocate of attorneys as my / our own acts and as if done by me / us to in intents and purposes.

I / We authorise Sree
to deliver this Vakalatnama to my Pleaser / Advocate
Sree

Signature

I / We
do hereby appoint Sree
do act for me in the above name case in taken whereof I have affixed me
thumb impression in the person of Sree
who is know to me

Signature

and I do hereby attest the above mark as having been affixed in my presence
by who in known to my

Signature

Vakalatnama received on the 4-7-24
Executant direct

from the

Executant or from Sree
Agents / relative of the executant who is authorised by the Executant to deliver
the same to me satisfied and / accepted

Ankur Shaw

Advocate / Pleader

F/2456/2649/2018

High Court, Calcutta

Mob. No. :- 7980253126

Email Id - ankurshaw94@

gmail.com